## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP.No.148 of 2000 in MA No.2722 of 1999 in OA.No.985 of 1999



New Delhi, this 14th day of July, 2000

Hon'ble Shri V.Rajagopala Reddy, Vice Chairman(J)
Hon'ble Smt. Shanta Shastry, Member(A)

- Shradhanand
   S/o Shri Suraj Bhan
   R/o Vill. & PO. Kangnan Hari
   New Delhi.
- 2. Surender Singh
  S/o Shri Hukum Singh
  R/o 539/Sector VII R.K.Puram
  New Delhi-22.
- 3. Amar Singh
  S/o Shri Bhikariji
  R/o Vill. & PO. Daryapur Kala
  Delhi-39.
- 4. Sukhbir Singh
  S/o Shri Lal
  R/o House No.491/2, Near Mundka
  Pali No.161, New Lal Dora
  New Delhi.

... Petitioners

(By Advocate: Shri R.K. Shukla)

versus

1. Shri P.G. Mankad Revenue Secretary Ministry of Finance, North Block New Delhi.

... Respondent

((By Advocate: Shri Madhav Panikar)

ORDER(Oral)

By Reddy, J.

A direction was given in the OA to re-engage the applicants subject to the availability of work in preference to freshers and those with lesser service. Complaining that in violation of this order the respondents have engaged freshers, the CP is filed.



In the counter the allegation was denied. It was stated that a comprehensive contract was given for installation and other related activities of the Coolers. It is true that the petitioners have given the names of certain persons who are said to have been engaged contrary to the direction. But since the respondents had denied the said assertion and no material is placed before us in support of the allegation made by the petitioners, it cannot be said that the respondents have violated the orders. The CP is, therefore, dismissed. Notice discharged. No costs.

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(Smt. Shanta Shastry)
Member(A)

(V. Rajagopala Reddy)
 Vice Chairman((J)

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